



2026:AHC:44281

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7852 of 2026

Purshottam Rai And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Aman Kumar Rai, Ashok Kumar Rai
Counsel for Respondent(s)	: C.S.C., Pankaj Kumar Gupta

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the State-respondents and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondents to notice and keeping this petition pending before this Court. However, in case the private parties feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2-Sub Divisional Magistrate, Khajani, Gorakhpur, to decide Restoration Application filed in Suit No.T202105310202117 (Keshav Prashad Raj Vs. Sri Krishna Rai and others) expeditiously.
4. The matter is pending before the respondent No.2 since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2-Sub Divisional Magistrate, Khajani, Gorakhpur, to decide the Restoration Application filed in the aforesaid case ***strictly in accordance with law most expeditiously and preferably within***

a period of three months from the date of production of certified copy before the respondent No.2 but without granting unnecessary adjournment unless there is no legal impediment.

February 25, 2026
Vibha Singh

(Prakash Padia,J.)